

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.201/97

Tuesday, this the 4th day of February, 1997.

C O R A M

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

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PP Ramadasan, T/S Mazdoor,  
Office of the Sub Divisional Officer (Telegraphs),  
Chalakudy, residing at Parambikadan House,  
VR Puram PO, Chalakudy.

....Applicant

By Advocate Shri CJ Joy.

vs

1. The Sub Divisional Officer,  
Telegraphs, Chalakudy.
2. The General Manager,  
Telecom, Trichur.
3. Union of India represented by  
the Secretary to Government of India,  
Ministry of Communications, New Delhi.

....Respondents

By Shri James Kurian, Addl Central Govt Standing Counsel.

The application having been heard on 4th February, 1997, the Tribunal on the same day delivered the following:

O R D E R

AV HARIDASAN, VICE CHAIRMAN

The applicant and one MK Sivaraman have been temporarily removed from service under identical circumstances by the respondents one and the same day. The respondents have re-admitted Shri Sivaraman to duty, but has not so far considered the applicant for re-engagement. On 15.4.96, the applicant made a representation stating that in their letter, the Police have stated that the applicant was not even a suspect

contd.

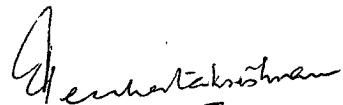
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and requesting that as the respondents have re-admitted Shri Sivaraman to duty, his case for re-engagement may be formally considered.

2. When the application came up for hearing, Shri James Kurian, Addl Central Government Standing Counsel stated that the representation of the applicant dated 15.4.96 would be considered and disposed of by the respondents. Learned counsel for applicant states that the application may be disposed of directing the respondents to do so.

3. In the result, the application is admitted and disposed of with a direction to respondents to consider the representation of the applicant dated 15.4.96 [Annexure 10(a)], taking into account the entire facts and circumstances including A-7 letter of the Police and order at A-9 of this Tribunal and to give to the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 4th February, 1997.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
AV HARIDASAN  
VICE CHAIRMAN

LIST OF ANNEXURES

1. Annexure A7: True copy of letter No.68/92 dated 20.8.92 of the S.I. of Police, Chalakudy.
2. Annexure A9: True copy of ofer dated 20.2.1996 of the Hon'ble Central Administrative Tribunal, Ermakulam Bench in O.A. No.72/96.
3. Annexure A10: True copy of representation dated 15.4.96 submitted by the Applicant before the General Manager, Telecom, Trichur.
4. Annexure A10(a): True English Trnaslation of Annex.A10.

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